



**Central Administrative Tribunal  
Principal Bench, New Delhi**  
**OA No. 2549/2016**

This the 26<sup>th</sup> day of February, 2020

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Priyanka Gour  
W/o Sh. Arvind Kumar  
R/ 291, Nangal Thakran, Delhi – 110039.

(Age about 33 years)

2. Sapna Singh  
D/o Sh. Mahipal Singh  
R/o B-232, Yojna Vihar, Delhi – 110095.

(Age about 34 years)

3. Priyanka Yadav  
W/o Sh. Sunil Kumar  
R/o Village – Rajpura, P.O. Tajpur, Tehsil- Narnaul  
Distt. Mahendergarh, Haryana.

(Aged about 29 years)

(Candidates for the post of Domestic Science Teacher)

(By Advocate : Mr. Ajesh Luthra)

...Applicants

**Versus**

1. GNCT of Delhi  
Through Chief Secretary  
5<sup>th</sup> Level, Delhi Secretariat, IP Estate, New Delhi.

2. Delhi Subordinate Services Selection Board  
Through its Secretary  
F-17, Karkardooma Institutional Area, New Delhi.

3. The Directorate of Education  
(GNCT of Delhi)  
Through its Director  
Old Secretariat, Govt. of NCT of Delhi.

..... Respondents

(By Advocate : Ms. Esha Mazumdar)



## ORDER (ORAL)

**Mr. R.N. Singh :**

Heard learned counsels for parties.

2. The respondents have filed an additional affidavit on 12.12.2019 wherein they have asserted that the Applicant no. 1 Ms. Priyanka Gour, Roll No. 58000144) was a common candidate for the post of Domestic Science Teacher, Post Code 67/10 and 165/12 under UR category. She was not found in consideration zone for provisional nomination as the last provisionally nominated candidate for the Post Code 67/10 and 165/12 secured 111.25 and 124.25 respectively whereas she had secured 102.50 marks. The second applicant Ms. Sapna Singh, Roll No. 58000129) was provisionally nominated vide Result Notice no. 211 dated 10.11.2017 and the third applicant Ms. Priyanka Yadav, Roll No. 58000239 was nominated vide Result Notice No. 145 dated 15.05.2017.
3. In view of the aforesaid, Mr. Ajesh Luthra, learned counsel for the applicants very fairly submits that though nothing survives in the present OA on fact of it, however, the applicants may be given liberty to agitate their grievances, if any surviving, in accordance with rules.
4. In the facts and circumstances, the OA is disposed of as having become infructuous, however, with liberty to the applicants in accordance with the relevant rules and law, in case any grievance survives. There shall be no order as to costs.

**(Aradhana Johri)**  
**Member (A)**

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**(R.N. Singh)**  
**Member (J)**